

Review on working of Panchayati Raj System

1685. SHRI RAGHUNANDAN SHARMA:

SHRI SHADI LAL BATRA:

Will the Minister of PANCHAYATI RAJ be pleased to state:

(a) whether Government is satisfied with the extent of autonomy granted to panchayats; if so, the details thereof;

(b) whether Government proposes to widen the role of panchayats in the implementation of various centrally sponsored schemes and if so, the details thereof; and

(c) whether Government periodically reviews the working of Panchayati Raj Institutions; if so, the details thereof?

THE MINISTER OF PANCHAYATI RAJ (SHRI V. KISHORE CHANDRA DEO):

(a) Within the Constitutional framework, 'Local Government' is a State subject. As per Article, 243G of the Constitution, State legislatures may endow Panchayats with powers and authority to enable them to function as institutions of self-government and plan and implement schemes for economic development and social justice including on matters listed in the Eleventh Schedule. States vary in the extent to which they have devolved powers to the Panchayats. Ministry of Panchayati Raj (MoPR) has constantly urged States/UTs to devolve Functions, Funds and Functionaries (3Fs) to the Panchayati Raj Institutions (PRIs) and incentivized States to devolve powers to PRIs.

(b) MoPR has urged Central Ministries to ensure a greater role of Panchayats in CSSs and include this in their guidelines.

(c) MoPR periodically reviews the working of the PRIs with the State Governments in meetings, through field visits and studies.

Reservation in jobs for disabled persons

1686. SHRIMATI T. RATNA BAI:

SHRI MOHD. ALI KHAN:

Will the PRIME MINISTER be pleased to state:

(a) whether Government is reserving three per cent jobs for disabled persons in Ministries; and

(b) if so, the details thereof and its implementation status thereof, State-wise during the last five years; and if not, the reasons therefor?